

**GOVERNMENT OF ASSAM  
LEGISLATIVE DEPARTMENT  
DISPUR, GUWAHATI-781006**

No.: E 190171/168

Dated Dispur the 25<sup>th</sup> May, 2023

**ORDER**

As per recommendations of the State Level Recruitment Commission for Class IV Posts, the following candidate is appointed to the post and vacancy as shown below against his/her name with effect from the date of joining in the scale of pay as shown below, subject to fulfillment of the following terms and conditions and subject to satisfactory Notarized Affidavit submitted by the candidate as per the Personnel(B) Department OM, No.ABP.78/2021/01, dated 18/11/2021 in the format prescribed therein regarding character and antecedents and subject to satisfactory verification of documents and undertakings submitted by the candidate.

The candidate so appointed will not be governed by the existing Assam Services (Pension) Rules, 1969 and orders issued there under from time to time. They will be governed by a new set of Pension Rules under the "New Defined Contribution Pension Scheme".

The following are the Terms and Conditions of service for the appointee:

Sl. No.	Name and Address of the Candidate	Roll No.	Name of the Post	Scale of Pay	Name of Office with vacancy against which the candidate is appointed and posted
1.	Shri.Nilom Kumar Borah (EWS). Add.- Vill.-Sakmuthi Gaon, PO- Hatbor,Kaliabor, PS-Jakhalabandha Distt.-Nagaon, Assam, Pin - 782136	2001942	Peon [Multi Tasking Staff (MTS)]	P.Band- 12,000/- to 52,000/- plus G.Pay- 3900/-	Official Language Wing, Legislative Department, Govt. of Assam, 'E' Block, 2 <sup>nd</sup> Floor, Janata Bhawan, Dispur, Guwahati-06

1. During his/her service period, he/she may be deputed or his/her services may be placed, on attachment or on secondment basis to any other department/subordinate office/public sector undertaking / society / Mission under the State Govt. within and outside the State having the same pay scale and Grade pay for a period decided and specified by the State Govt. While on such deputation or on attachment or placed on secondment basis he/she shall continue to be guided by the Assam Civil Services (Conduct) Rules, 1965 and Assam Services (Discipline & Appeal) Rules, 1964.

Contd.

2. The services of any selected candidate found to have furnished false /falsified information regarding educational qualification / caste / gender / EWS status etc. in his/her application and detected subsequently, will be terminated and legal action will also be taken as per law.
3. Any selected candidate for Class IV Post found to be overqualified/found to have suppressed information about over educational qualification, in terms of the advertisement during entry in the service, his/her service will be terminated and also legal action will be taken as per norms.
4. If a Candidate or any of his/her family members is availing benefits under the Orunodoi Scheme at the time of the appointment, he/she or the concerned family member shall voluntarily opt out of the Scheme, as per Orunodoi Guidelines for getting appointment to the post.
5. The appointee shall also have to furnish a signed undertaking/affidavit at the time of joining as-  
*"I.....(Name), appointed as..... (Designation) in.....Department of Government of Assam do hereby solemnly affirm and declare that, I voluntarily and without duress agree to the terms and conditions mentioned in the appointment order. I also solemnly affirm and declare that I satisfy all the qualifying criteria of the post to which I am appointed to. I also declare that I do not have more than one wife living (applicable for male candidates) / have married a person who has wife living (applicable for female candidates). I also further declare that I do not have more than two living children on or after 01/01/2021 from a single or multiple partners. In case of any detection to the contrary in due course, I shall be summarily discharged from the Service"*.
6. Further, the appointee shall also have to submit a Notarized Affidavit as per provisions of the Personnel (B) Department O.M. No. ABP.78/2021/01, dated 18/11/2021. Format of the affidavit is enclosed in Annexure-1.

The candidate is to report in the Legislative Department, Govt. of Assam, 'E' Block, 2<sup>nd</sup> Floor, Janata Bhawan, Dispur, Guwahati-06 on 01-06-2023 with all relevant documents.

*Das*  
*25.05.2023*

(Geetanjali Das Saikia)  
Secretary to the Govt. of Assam,  
Legislative Department.

**Memo No:- E 190171/168 A**

**Dated Dispur the 25<sup>th</sup> May, 2023**

Copy for information and necessary action to:

1. The Principal Accountant General (A & E) Assam, Maidamgaon, Beltola, Guwahati – 29 for information. The present appointment is against the existing vacancy in the Official Language Wing, Legislative Department, Govt. of Assam.
2. The Chairman, State Level Recruitment Commission for Class IV Posts, Assam Administrative Staff College, Khanapara, Guwahati -21 w.r.t your letter No.SLRC/G/IV/Assam/allotment of deptt./2023 -24/01/4 dtd. 04-05-2023 for information.
3. P.S to the Hon'ble Minister, Law, Dispur for information of the Hon'ble Minister.

Contd.

4. P.S to the Chief Secretary, Assam for information of the Chief Secretary.
5. P.S to the Secretary, Personnel Department, Dispur, Ghy.-06 for information of the Secretary.
6. The Deputy Secretary, General Administration [SA(Accounts)] Deptt. for information.
7. The Finance (SIU) Department, Dispur for information.
8. The Treasury Officer, Dispur.
9. The Joint Director, Health Services, Kamrup District, Assam for information and necessary action.
10. Shri. Nilom Kumar Borah, S/o Shri. Apurba Kr. Borah, Vill.- Sakmuthi Gaon, PO-Hatbor, PS- Jakhlabandha, Distt.- Nagaon, Assam, Pin – 782136.
11. Office copy.

  
25.05.2023  
(Geetanjali Das Saikia)  
Secretary to the Govt. of Assam,  
Legislative Department.

AFFIDAVIT

I.....son/daughter/wife of ..... aged.....years, resident of .....(full postal address), do hereby declare the following to facilitate my appointment to the below mentioned post, without Police Verification Report:-

1. That I am citizen of India by.....and a resident of the aforesaid locality.
2. That I am a selected candidate for the post of ..... which was advertised vide no.....and the final selection list of which was published/intimated vide no..... Dated.....
3. That contact telephone number(s) is/are..... and my e-mail id (if any) is.....
4. That, I hereby declare that there is no pending criminal case against me.
5. That, I have not been convicted of any offence involving moral turpitude and have not been dismissed from service by the Union Government or by a State Government or any Local/ Autonomous Body.
6. That, I am not a member of or associated with anybody or association declared unlawful.
7. That, there is nothing in my character and antecedents which renders me unsuitable for appointment to the above-mentioned post.
8. That, if anything is found contrary to the declarations made herein above in this affidavit, and if the Appointing Authority is satisfied that such finding renders me unsuitable for the service, may discharge/remove or dismiss me from the Service without assigning any reason or divulging the findings. In such an event, I will have no claim or grievance against the appointing authority/authorities and I shall be liable to be prosecuted under the Law.
9. That, the statements made in paragraphs 1 to 8 above are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

And I sign this affidavit today on..... 2023..... at.....

Identified by me

Advocate,.....

**DEPONENT**

Solemnly affirmed and declared before me  
by the deponent who is identified by .....  
.....advocate, .....on this.....day of  
.....2023..... at.....